

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

10. IA/2707/2023
C.P. (IB)/1344(MB)2020

CORAM:

SMT. ANURADHA SANJAY BHATIA,
MEMBER (T)

SHRI KULDIP KUMAR KAREER,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **28.06.2023**.

NAME OF THE PARTIES: AGRASEN IRON AND STEELS PRIVATE
LIMITED
VS
SEBROS STEELS PRIVATE LIMITED

SECTION : Sec 9 of IBC 2016

ORDER

Mr. Abhishek Adke, Ld. Counsel appearing for the Applicant / IRP and
Mr. Krishnan Iyer, Ld. Counsel appearing for the Operational Creditor
are present.

I.A. 2707 of 2023

This is an application filed by the RP seeking withdrawal of the Company
Petition No. 1344 of 2020. It has been pointed out that after passing of
the admission order, the matter has been settled between the parties
and, therefore, an application under section 12A of the Code has been
filed before the Tribunal. The Ld. Counsel appearing for the Petitioner
also stated at bar that the COC has not been constituted till date. In the
light of the fact that the matter has been settled between the parties and
in our considered opinion, the I.A. can be allowed. Accordingly, the I.A.
is allowed and is dismissed as withdrawn releasing the Corporate Debtor
from all rigours of moratorium by recalling the CIRP order dated
17.04.2023.

In view of the disposal of the above Company Petition, all the pending
IA's and MA's, if any, also shall stand disposed of.

Sd/-
ANURADHA SANJAY BHATIA
Member(Technical)

Sd/-
KULDIP KUMAR KAREER
Member(Judicial)